

“That in the pursuance of Section 4(g) read with Section 6 (1) of the All India Institutes of Medical Sciences Act, 1956, as amended by the All India Institutes of Medical Sciences (Amendment) Act, 2012, this House do proceed to elect, in such a manner as directed by the Chairman, one member from amongst the Members of the House, to be a member of the All India Institute of Medical Sciences (AIIMS), Bhubaneswar, subject to the provisions of the Act.”

The question was put and the motion was adopted

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), MANGALAGIRI

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL): Sir, I move the following motion:-

“That in the pursuance of Section 4(g) read with Section 6 (1) of the All India Institutes of Medical Sciences Act, 1956, as amended by the All India Institutes of Medical Sciences (Amendment) Act, 2012, this House do proceed to elect, in such a manner as directed by the Chairman, one member from amongst the Members of the House, to be a member of the All India Institute of Medical Sciences (AIIMS), Mangalagiri, subject to the provisions of the Act.”

The question was put and the motion was adopted

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), BILASPUR

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL): Sir, I move the following motion:-

“That in the pursuance of Section 4(g) read with Section 6(3) of the All India Institutes of Medical Sciences Act, 1956, as amended by the All India Institutes of Medical Sciences (Amendment) Act, 2012, this House do proceed to elect, in such a manner as directed by the Chairman, one member from amongst the Members of the House, to be a member of the All India Institute of Medical Sciences (AIIMS),

Bilaspur, in the vacancy caused due to the retirement of Shri Anil Baluni from the membership of Rajya Sabha on 2nd April, 2024, subject to the provisions of the Act.”

The question was put and the motion was adopted

STATEMENT REGARDING GOVERNMENT BUSINESS

MR. CHAIRMAN: Now, statement regarding Government Business. Dr. L. Murugan.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I rise to announce that the Government Business in this House for the week commencing Monday, the 9th of December, 2024, will consist of:

1. Consideration and passing of the Banking Laws Amendment) Bill, 2024, as passed by Lok Sabha.

2. Consideration and return of the Appropriation Bill relating to First Batch of Supplementary Demands for Grants for the year 2024-25, after it is introduced, considered and passed by Lok Sabha.

3. Consideration and passing of the following Bills, after they are considered and passed by Lok Sabha:-

- (i) The Railways (Amendment) Bill, 2024;
- (ii) The Disaster Management (Amendment) Bill, 2024;
- (iii) The Carriage of Goods by Sea Bill, 2024;
- (iv) The Bills of Lading Bill, 2024;
- (v) The Coastal Shipping Bill, 2024; and
- (vi) The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024.

4. Consideration and passing of the Merchant Shipping Bill, 2024, after it is introduced, considered and passed by Lok Sabha.

ANNOUNCEMENT BY THE CHAIRMAN

MR. CHAIRMAN: Hon. Members, I hereby inform that during the routine anti-sabotage check of the Chamber, after the adjournment of the House yesterday,